

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 1406 /ND/2018

In the matter of :

Superlative Products (P) Ltd

.. PETITIONER

Vs.

GEM Batteries (P) Ltd

.. RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 07.5.2019

Coram :

Sh. R. Varadharajan,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Ramesh Gopinathan, Advocate for RBL Bank and
Vijaya Bank

For the Respondent/Corporate Debtor :

ORDER

Learned Counsel for Vijaya Bank and RBL Bank is present, who seeks directions to be given to the Registry to file the affidavit of Vijaya Bank as it is represented by Ld. Counsel appearing for these Banks that RBL Bank has filed an affidavit as reflected in the Order dated 23.4.2019. Let the affidavit of Vijaya Bank be also accepted by the Registry.

A copy of this Order be given Dasti.

Post the matter on 28.5.2019.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit